

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING**

**RAJYA SABHA
UNSTARRED QUESTION NO.2318
TO BE ANSWERED ON 09.08.2021**

CONCERNS ABOUT CINEMATOGRAPHIC (AMENDMENT) BILL, 2021

2318: SHRI JOHN BRITTAS:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether it is a fact that many representations have been submitted about the proposed Cinematographic (Amendment) Bill, 2021;
- (b) if so, the details thereof;
- (c) whether through this proposed Bill, power is being conferred to the Government for revival of films once certified by the Central Board of Film Certification (CBFC);
- (d) if so, the response of Government;
- (e) whether this proposal goes against a 2000 Supreme Court order, which had upheld a Karnataka High Court decision striking down revisionary powers of Government over CBFC orders; and
- (f) if so, whether this Bill would stand judicial scrutiny?

ANSWER

**THE MINISTER OF INFORMATION AND BROADCASTING; AND
MINISTER OF YOUTH AFFAIRS AND SPORTS
(SHRI ANURAG SINGH THAKUR)**

(a) to (f): A review of the Cinematograph Act, 1952 was undertaken in the Ministry to address the various issues concerning the certification process and film piracy. The proposal to amend the Cinematograph Act, 1952 is at consultation stage and no final view has been formed.
